

**Central Administrative Tribunal
Principal Bench**

OA No. 3340/2017

New Delhi, this the 22nd day of September, 2017

**Hon'ble Mr.V.Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

SMT. Elezabeth Sydney, Aged 61 years,
W/o Late Shri Morgan Sydeney,
R/o 40 Ekta Puram, 960 Civil Line,
Saket, Meerut (UP).

...Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through
The Secretary,
Ministry of Defence, Govt. of India,
New Delhi.
2. The Director General of EME Civ-3,
MGO's Branch, Army Head Quarter,
DHQ, PO New Delhi.
3. The Commandant,
510, Army Base Workshop,
c/o 56 APO.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant, a family pensioner, filed the OA seeking the following reliefs :-

- “(i) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to grant the life time arrears and re-fixation of retirement benefits and pension of the applicant in respect of her husband by way of extending the benefit of Ministry of

Defence decision dt.3.2.2000 to the husband of the applicant with all the consequential benefits w.e.f. 3.2.2000 including the arrears of difference of pay and allowance, by way of extending the benefit of judgment dated 1.11.2011 in OA No.3478/2010 and judgment dt. 21.5.2015 in OA No.3949/2013 with interest.

- (ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with costs of litigation.”

3. It is submitted that the applicant made number of representations including Annexure-A/1 Legal Notice dated 12.08.2017 ventilating his grievances. However, no orders have been passed by the respondents thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/1 Legal Notice of the applicant, by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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